- (d) if so, the details thereof;
- (e) whether it is also a fact that Government is seriously thinking of removing NSG from the security of VIPs; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) to (d) The Government has decided in principle to set up NSG hubs in the Metropolitan cities of Chennai, Kolkata, Hyderabad and Mumbai. 1081 posts have already been sanctioned to meet immediate operational requirements. Action for further additions will be taken in phases, as per the requirement.

- (e) No, Sir.
- (f) Question does not arise.

## Amount for flood relief in Assam

- 335. KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of total amount sanctioned by Government for flood relief and rehabilitation in Assam during 2004-2008; and
- (b) the details of amount spent in rehabilitation scheme in Assam, department-wise and district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) and (b) Financial assistance to the States in the wake of identified natural calamities including flood is extended from Calamity Relief Fund (CRF), which is contributed by GOI and State Government in the ratio of 3:1.

The State Level committee headed by the Chief Secretary of the concerned State is fully authorized to decide on all matters relating to the financing of the relief expenditure from the CRF in accordance with the items and norms approved by GOI.

In the event of a calamity of a severe nature, in which the requirement of funds foe relief operations is beyond the funds available in the States CRF account, additional Central assistance is also considered from national Calamity Contingency Fund (NCCF), after following the established procedure.

Year-wise details of release of Central share of Calamity Relief Fund (CRF) and additional funds from National Calamity Contingency Fund (NCCF) to Government of Assam during the Years 2004-05 to 2008-09, are as under:

(Rs. in crore)

Years	Center's share of CRF released	Released from NCCF
1	2	3
2004-05	136.58	211.55
2005-06	72.395	0.00

1	2	3
2006-07	221.37	0.00
2007-08	153.36	0.00
2008-09 (as on February 09)	78.985	300.00
TOTAL	662.69	511.55

As per information received from Accountant General (A and E) Assam, State Government had Rs. 643.57 crore unutilized in CRF account as on 1st April 2008.

## Visit of officials to Orissa and Karnataka after communal violence

- 336. SHRI A. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether a team of Home Ministry officials has visited Orissa and Karnataka after violence against Christians in those States;
  - (b) if so, what was their evaluations of the situation;
- (c) whether any case has been registered in Delhi for attack against Christians or Christian religious places; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): (a) and (b) A Central Team comprising of Special Secretary (IS) and Joint Secretary (HR) in the Ministry of Home Affairs visited Karnataka from 22.9.2008 to 24.9.2008 for assessment of the law and order situation in the wake of reports of attacks on minorities.

The Minister of State in the Ministry of Home Affairs, Shri Sriprakash Jaiswal and former Union Home Minister, Shri Shivraj Patil also visited the State of Orissa on 27.8.2008 and 3.9.2008 respectively to assess the law and order situation in the wake of reports of attacks on minorities.

Based on the evaluation of this Ministry and the information made available by the concerned State Governments, this Ministry sent a number of advisories/communications advising the concerned State Governments to take stringent action against the persons including in communal violence, including identification and apprehension of the elements inciting and stoking communal violence/hatred; ensure arrangements to provide security to members of the minority community and their places of worship, etc.; undertake comprehensive measures for relief and rehabilitation of the victims and other affected person, including measures for reconstruction/repair of the residential and other structures that were burnt/damaged during the violence; and, take effective steps to create an environment in which people who had to leave their homes could return at the earliest.